

ACT No. XIV OF 1911.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 18th September 1911.)

An Act further to amend the Court-fees Act, 1870.

VII of 1870. WHEREAS it is expedient further to amend the Court-fees Act, 1870; It is hereby enacted as follows:—

1. This Act may be called the Court-fees (Amendment) Act, 1911. Short title.

VII of 1870. 2. In Schedule II of the Court-fees Act, 1870, after article 1 the following article shall be inserted, Amendment of Schedule II, Act VII of 1870.  
namely:—

“1A. Application to any Civil Court that records may be called for from another Court.

When the Court grants the application and is of opinion that the transmission of such records involves the use of the post.

Twelve annas in addition to any fee levied on the application under clause (a), clause (b) or clause (d) of article 1 of this Schedule.”